

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

CP (IB) No. 160/Chd/Pb/2023

IN THE MATTER OF:

Punjab Venture Capital Ltd.

...Petitioner

Vs.

SM Lawdigest Com Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 07.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:

None.

For the Respondent:

already ex parte vide order dated 17.01.2024.

ORDER

Short written submissions have been filed by Ld. Counsel for the Petitioner vide Diary No. 01942/3 dated 20.03.2024. The same is taken on record. There is no representation on behalf of the petitioner. In the interest of justice, last opportunity is granted to Ld. Counsel for the petitioner to present on the next date of hearing failing which appropriate orders will be passed. Let the matter be listed on 09.07.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti